

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DEL  
COURT-III

IB-1718/ND/2019

In the matter of :  
MR Industries Services

.. PETITIONER

Vs.  
HI Rise Infratech. (P) Ltd

..RESPONDENT

SECTION  
Under Section 9 of IBC, 2016

Order delivered on 18.9.2019

Coram :  
Dr. DeeptiMukesh,  
Hon'ble Member (Judicial)  
Sh. K.K. Vohra,  
Hon'ble Member (Technical)


For the Petitioner /Op. Creditor : Mr. Gulshan, Advocate

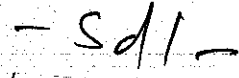
For the Respondent/Corporate Debtor :  
For the Intervener

ORDER

Ld. Counsel for the Petitioner is present. Issue Notice to the Corporate Debtor vide all modes including the process of this Bench, returnable on 23.9.2019 as to why the CIRP should not be admitted against the Corporate Debtor. The Corporate Debtor should be served through its Directors at its registered office. Affidavit of service be filed.

List on 24.10.2019. (Dasti process is permitted).

  
(K.K. VOHRA)  
MEMBER (TECHNICAL)

  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)

Surjit